

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Miscellaneous Application No.200/01137/2018

(in OA 200/00710/2018)

Jabalpur, this Thursday, the 15th day of November, 2018

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Union of India through the Revenue Secretary, Government of India through Ministry of Finance, Department of Revenue, North Block, New Delhi 110001.
2. The Chairman, Government of India, Ministry of Finance, Department of Revenue, Central Board of Indirect Taxes & Customs, North Block, Raisintha Hills, New Delhi 110001.
3. Principal Chief Commissioner, CGST and Central Excise and Customs, 35-C, Mother Teresa Marg, Administrative Area, Arera Hills, Bhopal (M.P.) 462011.
4. The Commissioner (CCO), CGST and Central Excise and Custom, Manikbagh Palace, Indore, (M.P.) 452001.

-Applicants

(By Advocate – Shri Himanshu Shrivastava)

V e r s u s

R.S. Gogia, S/o Inspector (Now Superintendent), Office of the Principal Chief Commissioner, CGST and Central.

-Respondents

O R D E R (O R A L)

By Navin Tandon, AM.

This MA has been filed seeking extension of further six months' time to comply with our order dated 26.07.2018 in O.A No.200/00710/2018. Subsequently, MA No.200/01242/2018

has been filed stating therein that the order has been implemented vide order dated 22.10.2018 (Annexure IA/1).

2. In this view of the matter, we allow the applicants time up to 22.10.2018 to comply with our order dated 26.07.2018 passed in OA No.200/00710/2018.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

am/-